

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 961 of 2020

IN THE MATTER OF:

Kewaunee Labway India Pvt. Ltd.

...Appellant

Versus

JBF Petrochemicals Ltd.

...Respondent

Present:

For Appellant: Ms. Arsheya Mithal Dua, Advocate.

For Respondent: Mr. Shikhil Suri, Mr. Shiv Kumar Suri, Ms. Shilpa Saini, Ms. Nikita Thapar and Mr. Prerana Wagh, Advocates.

O R D E R
(Through Virtual Mode)

02.02.2021: Shri Shikhil Suri, learned counsel representing the Respondent seeks and is granted extension of time by two weeks to file reply affidavit, failing which right to file the same shall stand closed without reference to the Bench. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed by the parties alongwith the pleadings.

The matter be listed 'for admission (after notice)' before Court No. IV on **4th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc